

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 912 of 2020**

**IN THE MATTER OF:**

**Shashikala Indermal Jain**

**...Appellant**

**Versus**

**Dealberg Technologies Pvt. Ltd.**

**...Respondent**

**Present: For Appellant : Mr. Kairav Trivedi, PCA**

**O R D E R**  
**(Through Virtual Mode)**

**20.10.2020** The issue raised in this appeal is that the application of the Appellant (Operational Creditor) under Section 9 of the 'I&B Code' has been dismissed despite default being established. Mr. Kairav Trivedi, PCA appearing for the Appellant submits that the impugned order is perverse and the finding that the application was moved not for insolvency resolution cannot be sustained.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for Admission (After Notice)' on **8<sup>th</sup> December, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/